



2026:AHC:14973

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 207 of 2026

Lal Mohammad

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Devendra Singh, Shitlesh Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. Shailesh Srivastava, learned Standing Counsel for the State-respondents.
2. The instant petition has been filed for mandamus directing the respondent no.2/ Board of Revenue, U.P. at Lucknow to decide the Case No.REV/ 637/ 2018/ Fatehpur, Computerized Case No.R2018022500637 (Dost Mohammad and others vs. Lal Mohammad) under Section 219 of U.P. Land Revenue Act, 1901 within stipulated period.
3. Learned counsel for the petitioner submitted that the aforementioned revision filed by private respondent nos.3 & 4 impleading the the petitioner as opposite party is pending before respondent no.2/ Board of Revenue, U.P. at Lucknow. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.2 to the petition in order to demonstrate that the case is not proceeding expeditiously.
4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2 is directed to decide the aforementioned Case No.REV/ 637/ 2018/ Fatehpur, Computerized Case No.R2018022500637 (Dost Mohammad and others vs. Lal Mohammad) under Section 219 of U.P. Land Revenue Act, 1901 after giving an opportunity of hearing to the parties in accordance with law

expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally *disposed of*.

(Chandra Kumar Rai,J.)

January 21, 2026
Rameez